

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal No.42241 of 2013

(Arising out of Order in Original No. 6/2013 (ST) dated 15.7.2013 passed by the Commissioner of Central Excise, Chennai – III Commissionerate)

M/s. Actavis Pharma Manufacturing Pvt. Ltd. Appellant
No. 101 SIDCO Industrial Estate
Tiruporur, Kancheepuram – 600 110.

Vs.

Commissioner of GST & Central Excise Respondent
Chennai Outer Commissionerate, Newry Towers
12th Main Road, Anna Nagar,
Chennai – 600 040.

APPEARANCE:

None for the Appellant
Shri R. Rajaraman, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No.40454/2023

Date of Hearing : 20.06.2023
Date of Decision: 20.06.2023

Per Ms. Sulekha Beevi C. S.,

None for the appellant. The registered notice issued to the appellant has been returned with the endorsement 'no such addressee". Notice was also issued through the department. These notices also could not be served as the department was not able to trace the whereabouts of assessee even after much efforts. In spite of repeated adjournments, there is no representation for the appellant. It

is presumed that the appellant is not interested in pursuing the appeal.
The same is dismissed for default in terms of Rule 20 of CESTAT
(Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(M. AJIT KUMAR)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex